

1	2	3	4
5.	M/s. Hindustan Lever Ltd.	UTPE No. 225/96	PIR awaited from D.G. (I&R)
6.	-do-	RTPE No. 76/92	28.11.1996
7.	-do-	RTPE No. 22/94	30.1.1997
8.	-do-	RTPE No. 89/94	3.12.1996 & 4.12.1996
9.	-do-	RTPE No. 98/94	3.12.1996 & 4.12.1996 Posted before Full Bench
10.	Philips India Ltd.	UTPE No. 80/96	PIR under consideration of Commission
11.	M/s. Saurashtra Ballpen Pvt. Ltd.	RTPE No. 156/86	Prosecution will be considered on 16.12.1996.
12.	Delhi Development Authority	UTP No. 12/93	The case is listed for consideration on 22.12.1996
13.	-do-	RTP No. 121/94	The case is listed for consideration on 27.2.1997
14.	-do-	RTP No. 133/94	The case is listed for consideration on 20.12.1996.
15.	-do-	CA 242/94	The case is listed for consideration on 3.2.1997
16.	-do-	UTP 73/95	-do-
17.	-do-	UTP 74/96	-do-
18.	-do-	UTP 115/96	The case is listed for consideration on 22.4.1997
19.	-do-	RTP 5/95	The case is listed for consideration on 13.12.1996
20.	-do-	RTP 229/95	The case is listed for consideration on 20.1.1997

UTPE means Unfair Trade Practice Enquiry
 RTPE means Restrictive Trade Practice Enquiry
 CA means Compensation Application
 PIR means Preliminary Investigation Report

Cancellation of Deep Sea Fishing Licences

1207. SHRI R. SAMBASIVA RAO : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government are aware of the setback received by the traditional fish catchers consequent on providing licences to the foreign companies;

(b) if so, the details of foreign companies which have been granted such licences together with the terms and conditions thereof;

(c) whether the Government are contemplating a policy to cancel deep sea fishing licences issued to the foreign companies;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the action taken by the Government to safeguard the interest of the traditional fish catchers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). The marine fish production has increased from 25.76 lakh tonnes in 1992-93 to 27.07 lakh tonnes in 1995-96. the contribution of deep sea fishing sector is only about 30,000 tonnes out of the above and the remaining production is from the traditional and small scale mechanised sector, which would indicate that there is no decline in the production of fish of the traditional sector.

(c) and (d). In view of the recommendation of the Review Committee on Deep Sea Fishing the Government have decided that action for cancellation of valid permits/permissions granted under the Charter scheme and the new Deep Sea Fishing Policy of 1991 for Joint Venture and Leasing will be taken in individual cases for violation of provision of the Maritime Zone of India Act., 1981, rules framed there under and/or terms

and conditions of such permits/permissions in consultation with Ministry of L

(e) Specific areas are earmarked for fishing exclusively for traditional fishermen by respective State Governments under the respective Marine Fishing Regulation Acts/Rules. These areas range from 5 to 10 kms. from the shore and vary from State to State. Facilities for search and rescue of fishermen at time of distress, regular weather forecasting and storm warning measures are some of the important actions taken to safeguard the interests of the traditional fishermen.

[Translation]

Insurance Claims of Motor Accidents

1208. PROF. RASA SINGH RAWAT : Will the Minister of FINANCE be pleased to state :

(a) the number of claims pending with National Insurance Company Ltd. relating to motor accidents in Rajasthan since 1992 and the number of claims out of them settled so far;

(b) the amount of compensation paid against the claims settled during the said period, year-wise;

(c) the details of complaints received by the National Insurance company Ltd. in regard to non-payment of compensation against these claims during the same period in Rajasthan; and

(d) the action taken or proposed to be taken against the persons found guilty therein?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The number of claims pending with National Insurance Co. Ltd. relating to motor accidents in Rajasthan since 1992 was 4193. The number of claims settled so far, out of them, was 2109.

(b) The requisite information is as under :-

Year	Amount (Rs. Crores)
1992-93	2.10
1993-94	2.30
1994-95	4.10
1995-96	4.20
Total	12.70

(c) There was no specific complaint for non-payment of compensation because the matters are dealt through court of law.

(d) Question of taking action does not arise as court orders were complied. Where compensation is not paid appeals have been filed. Action will be taken as per rules, if any one is found guilty.

Bilateral Investment Agreements

1209. SHRI JAI PRAKASH (Hardoi) : Will the Minister of FINANCE be pleased to state :

(a) the names of the countries with whom Government have signed bilateral investment agreements during each of the last three years;

(b) the total amount of capital investment made in the country after signing these agreements during each of the last three years;

(c) whether this capital investment proved far below the targets fixed in that regard;

(d) if so, the reasons therefor; and

(e) the steps being taken by the Government to remedy the situation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Bilateral Investment Promotion & Protection Agreements have been signed during each of the last three years as under :

1994	1995	1996
UK and Russian-Federation.	Germany, Malaysia, Denmark, Turkmenistan, The Netherlands, Italy & Tajikistan.	Israel, South Korea, Poland and Czech Republic

(b) The actual inflow of foreign direct investment during these three years are as under :

(Rs. crore)		
1994	1995	1996 (upto Aug.)
2981.85	6370.16	5714.66

(c) to (e). Bilateral Investment Promotion & Protection Agreement (BIPA) is a measure to build confidence in the minds of foreign investors. Actual investment inflows depend on a number of factors, one among them being the existence of BIPA.

Development of Trade Fair Grounds

1210. SHRI JAI PRAKASH AGARWAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have received any request from Confederation of Indian Industries (CII) for the development of trade fair grounds in the metropolitan cities of the country;

(b) if so, the details thereof;

(c) whether any agreement has also been signed for organising joint trade fairs in the country and abroad;

(d) if so, the details thereof; and